

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:826

ANSWERED ON:27.11.2012

COMPENSATION UNDER NDRF

Pratap Narayanrao Shri Sonawane;Ray Shri Saugata

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether farmers could apply for assistance under the National Disaster Response Fund (NDRF) in order to avail compensation for the damages caused by natural calamities/inclement weather conditions of a severe nature directly to the Government;
- (b) if so, the details thereof;
- (c) the amount of compensation being given and the criteria adopted for assessment of losses for grant of compensation;
- (d) whether there is any proposal to revise the method of assessment to make it more realistic; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): No Madam. As per the guidelines on administration of National Disaster Response Fund (NDRF), the relief assistance from NDRF to the affected individuals including farmers is considered on the basis of memorandum submitted by the State Governments for the sector-wise damages caused due to natural calamities to the Central Government. Based on the memorandum an Inter Ministerial Central Team (IMCT) is deputed for making on the spot assessment of the damages in the affected areas. Thereafter report of the IMCT is processed for approval of the High Level Committee.

The financial assistance from NDRF is towards relief & not for compensation of loss. The main objective of the relief fund is to assist the affected persons to start their economic activities again and the relief is by way of gratuitous assistance as an immediate help to overcome the stress.

The expenditure from relief fund is to be incurred in accordance with the items and norms of assistance approved by the Government of India for the notified natural calamities only. As per the revised item & norms of assistance from SDRF and NDRF, which have been circulated on 16th January 2012 and further modified on 28th September 2012, the extant norms inter-alia provide for assistance to the farmers in the form of Agriculture input subsidy for damage caused to crops due to the notified natural calamities only. Further there is no proposal to revise the methods of assessment at present. Details of assistance admissible to Farmers in various sectors for the damage caused due to natural calamities as per extant items & a norm is at Annexure.